

एफ० सी० आई के गोडाउन्स में पढ़ी हुई है और
बुम उस को उठा लो ?

MR. SPEAKER: I have called the next question.

Sanction of New University in Midnapur

*409. SHRIMATI GEETA MUKHERJEE: Will the Minister of EDUCATION be pleased to state:

(a) whether the University Grants Commission has received a proposal for sanctioning a new university in Midnapur district of West Bengal;

(b) if so, when it was received first; and

(c) what is the present position with regard to sanctioning the same?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) to (c). The U.G.C. does not sanction any new university. In the case of Midnapur, it is for the State Government to establish a university. However, a proposal to establish a new university at Midnapur by the Government of West Bengal was referred to the Commission in August, 1976. The Commission agreed to the proposal in principle in November, 1977.

SHRIMATI GEETA MUKHERJEE: I thank the Minister for educating me about the procedure of sanctioning a university. Whether it is a fact that the West Bengal Government has not only proposed to establish this university but due to the fact that Calcutta University has become very big and unwieldy, they have been pressing the UGC for clearance, not sanction, of the same university? If it was agreed on principle in 1977—despite the fact that there have been repeated reminders on behalf of the West Bengal Government and even the last month, the Minister again referred to it—what is standing in the way of establishing the university? It is for the UGC to clear the

university and sanction the necessary fund.

SHRI B. SHANKARANAND: The hon. member knows that the State Government are competent to establish their university under the Constitution. Under the Constitution, we have not to give a clearance even for establishing a university. The House should know that the question of assistance from government or UGC comes only after establishing a university, not otherwise.

SHRIMATI GEETA MUKHERJEE: Since the West Bengal Government is wanting to establish a university very eagerly and have asked the UGC for fund, what has the UGC communicated to them?

SHRI B. SHANKARANAND: We have said that the question assistance from Centre or UGC will come only when the university is established and the UGC finds it fit to receive the assistance.

SHRI SATYASADHAN CHAKRABORTY: Most probably this has arisen out of a confusion. The constitutional position is this. The State Government can establish a university but prior approval of the UGC is necessary. Otherwise, we do not get the fund; and if we do not get fund, it will not be possible to run the university and also there is a question of construction of buildings. That is why, prior approval is necessary.

MR. SPEAKER: Clarification.

SHRIMATI GEETA MUKHERJEE: What the UGC is doing for prior approval?

SHRI SATYASADHAN CHAKRABORTY: We are helping the Minister to understand the question.

SHRI INDRAJIT GUPTA: In regard to the so-called clarification given by Shri Chakraborty, we want to know whether it is correct in his view or not? Can he confirm it? He

has explained what the practice is. Do you agree with him?

SHRI B. SHANKARANAND: The hon. Member is not correct. The question of assistance from the U.G.C. comes only when there is an established university. U.G.C. provides funds for the development of university and not for establishing university.

SHRI MUKUNDA MANDAL: Will the Central Government undertake any financial responsibility for the construction of the proposed university in Midnapur District in West Bengal? If so, to what extent it will give financial assistance.

SHRI B. SHANKARANAND: I do not wish to repeat my answer.

SHRI CHITTA BASU: Is it a fact that the U.G.C. very recently issued a circular that U.G.C. does not propose to set up or encourage the establishment of new universities? Is it because the clearance from the U.G.C. is not being made available to the Government of West Bengal in the matter of establishment of Vidyasagar University in Midnapur?

SHRI B. SHANKARANAND: Though this question is not exactly related to the main question, my friend should know, by now, I have repeated many times, there is no question of commitment or assurance or anything from the U.G.C. for establishing any University. We come into the picture when the University is established. Only then they ask for funds for the development of the University.

उत्तर प्रदेश और बिहार में गन्ना उत्पादकों को गन्ना मूल्य की बकाया राशि का भुगतान

* 410. श्री मोहन झा :

श्री निराल मिश्र :

क्या कृषि मंत्री निम्नलिखित जानकारी देने वाला विवरण यथा पटल पर रखने की कृपा करेंगे कि :

(क) उत्तर प्रदेश और बिहार में किसानों को फैंकट्रीवार, गन्ने का कुल कितना बकाया मूल्य बढ़ा दिया जाता है ;

(ख) गन्ना-उत्पादकों को एक निर्धारित समयावधि में जल्दी से जल्दी भुगतान दिलाये जान के लिए क्या उपाय किए जा रहे हैं ; और

(ग) क्या गन्ना उत्पादकों को बिहार के दरभंगा मंडल के अन्तर्गत रामजम, लोहाट, नाकरी, समस्तीपुर और हसनपुर के चीनी मिलों द्वारा बकाया राशि का भुगतान किए जाने का काम मानसून से पहले पूरा हो जाएगा और यदि नहीं, तो उसके क्या कारण हैं ?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) A statement is laid on the Table of the Sabha.

(b) In the overall current arrears in respect of factories in U.P. and Bihar are already quite low being only 1.96 per cent of the total amount payable in the case of U.P. and 5.56 per cent in the case of Bihar. Still the position of cane price arrears is under the constant review of the Government. Since the reduction of cane arrears in the case of factories is the primary responsibility of the State Governments concerned we have been taking it up with the concerned State Governments from time to time. Apart from this wherever found necessary action under the provisions of the Sugar Undertakings (Taking Over of Management) Act, 1978 has also been resorted to.

(c) Of these 5 factories those at Raijam, Lohat, Sakri and Samastipur are owned by the State Government, while the factory at Hasanpur is in the private sector. It is ascertained from the State Government that the arrears in respect of Raijam, Samastipur and Hasanpur sugar factories will be cleared during the monsoon season. In the case of Lohat and Sakri factories the arrears mainly relate to the pre-take-over period and according to the indications from the State Government may not be cleared within this period.